



2026:AHC:48738

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 5416 of 2025

Smt. Rina Rai

.....Petitioner(s)

Versus

State Of U.P. And 5 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Pradeep Kumar Rai, Prajyot Rai
Counsel for Respondent(s)	:	C.S.C.

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. At the outset, learned counsel for the petitioner has prayed for and is permitted to correct the case number as mentioned in the prayer clause of the writ petition.
2. Heard learned counsel for the parties.
3. Instant writ petition has been filed, inter alia, seeking the following relief:-

"(a) Issue a writ, order or direction in the nature of mandamus, directing the respondent no 2 to decide the Case No. 2284 of 2024 Computerized in Case No. 202454147030012284 (Shitala and others Vs. Harivansh and others) under Section 9 of the U.P.C.H. Act within stipulated period as may be fixed by this Hon'ble Court."

4. Learned Standing Counsel has no objection, if a direction is issued to decide the aforesaid case, expeditiously.
5. In this conspectus as above, no useful purpose would be served to keep this matter pending, therefore, this Court deems it appropriate to finally dispose of the present writ petition, without making any observation on the merits of the case, as mentioned in the writ petition, with a direction to Consolidation Officer-I, Varanasi (respondent no.2) to decide the aforesaid case strictly in accordance with law, by means of a reasoned and speaking order, after affording opportunity of hearing to the parties concerned and

without granting any unnecessary adjournments to either of the parties expeditiously, preferably, within a period of **Six months** from the date of production of certified copy of this order.

6. With the aforesaid direction, this petition is finally **disposed of**.

(Dinesh Pathak,J.)

March 10, 2026
Neetu